



THE MADRAS LEGISLATIVE ASSEMBLY

THIRD ASSEMBLY

**EIGHTH SESSION - FIRST MEETING
(28TH JANUARY 1966 TO 5TH FEBRUARY 1966)**

RESUME

**GOVERNMENT OF MADRAS
1966
FEBRUARY 1966**

**Legislative Assembly Department
Fort St. George, Madras-9**

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**RESUME OF WORK TRANSACTED BY THE MADRAS LEGISLATIVE
ASSEMBLY FROM 28TH JANUARY 1966 TO 5TH FEBRUARY 1966**

Prorogation

The Seventh Session of Madras Legislative Assembly was prorogued with effect from 13th December 1965.

Summoning

The Madras Legislative Assembly which was summoned to meet from 28th January 1966 was adjourned on the 5th February 1966 to meet again on 26th February 1966.

Sittings of the Assembly

The Legislative Assembly met for 8 days during the period (28th January to 5th February 1966) and in terms of hours it sat for 34 hours and 46 minutes.

Condolence Resolution

On the 28th January 1966, the Hon. Speaker made a reference on the demise of Sri Lal Bahadur Shastri, the late Prime Minister of India on 11th January 1966 at Tashkent. The Hon. Leader of the House moved the following Condolence Resolution and spoke thereon:

இசைவும் ஏற்றமும் இணைந்த நல்லுறவை நாடும் பணியிலே டாஷ்கண்ட் நகரில் நம் நாட்டின் முன்னாள் பிரதமர் திரு. லால்பகதூர் சாஸ்திரி அவர்கள், 1966 ஆம் ஆண்டு ஜனவரி மாதம் 11 ஆம் தேதியில், ஊழின் வலியால் உற்ற திடீர் மரணம் குறித்து இம்மன்றம் தனது ஆழ்ந்த மனக் கவலையையும் ஆறாத் துயரத்தையும் தெரிவித்துக் கொள்கின்றது.

ஆக்கிரமிப்புக்கு எதிரான போரிலே அவர் நம் நாட்டுக்கு வெற்றியை ஈட்டி, வீரத்தை, நிலைநாட்டினார். அதன் பின், அமைதிலேயே நாட்டின் பெருமையை அவர் காத்தார். இந்த மேதகு முயற்சியில் அவர் தம் உயிரையே அர்ப்பணித்து ஒப்பற்ற தியாகியானார். அமைதியான நல்லுறவை, அடைவதற்கென்ற முயற்சியிலே, இன்னுயிர் தன்னை ஈந்தவராய், இறவாப் புகழும் பெற்றுவிட்டார். அவர் வாழ்விலே பெற்றது பெருஞ் சிறப்பு; மறைவிலே உற்றது மாபெருஞ் சிறப்பு. அவரது புனித நினைவைப் போற்றும் வகையில், எவ்வாறு நம் நாட்டின் வளமைக்கும், பெருமைக்கும் என்று அவர் வாழ்ந்து மறைந்தாரோ, அவ்வாறே நாமும் நாட்டின் தன்னலமற்ற சேவைக்கென மீண்டும் நம்மை அர்ப்பணித்துக் கொள்வோமாக.

அவரது பத்தினியார், திருமதி. லலிதா சாஸ்திரி அவர்களுக்கும், வருந்தி நிற்கும் அவர் குடும்பத்தினருக்கும் இம்மன்றம் தனது வருத்தத்தை தெரிவித்துக் கொள்கின்றது."

English Translation of the Resolution

"This House express its profound sense of grief and deep sorrow at the most sudden and fateful demise of the late Prime Minister, Sri Lal Bahadur Shastri on 11th January 1966, at Tashkent, whither he had been on a momentous mission of peace with honour and goodwill.

He led the Nation to victory against aggression and secured its honour in peace. In this glorious and noble endeavour he made the supreme sacrifice of his life; and he will be ever remembered in history as one who laid down his life at the altar of peace. He was great in his life and greater in death. In honour of his hallowed memory let us rededicate ourselves to the noble ideal of self-less devotion in the service of the country and its honour and prosperity for which the late Prime Minister lived and died.

This House conveys its deep sympathy and condolence to his noble spouse, Mrs. Lalitha Shastri and the members of the bereaved family."

Sri V. R. Nedunchezhiyan, Sri M. Kalyanasundaram, Sri K. R. Nallasivam and Sri P. K. Mookiah Thevar also spoke and expressed their sorrow. The Hon. Speaker associated himself with the sentiments expressed by the Leader of the House and Leaders of parties.

All members stood in silence for a minute and the resolution was passed nem con. As a mark of respect to the departed soul, the House was adjourned for that day.

Reference was also made from the Chair on the same day to the tragic death of Dr. Homi Jehangir Bhaba, the great Indian Scientist and Physicist and others in the air crash on 24th January 1966 at Mont. Blanc near Geneva.

Obituary References

On 29th January 1966, Hon. Speaker announced to the House the demise of the following former members of the Assembly on the dates noted against each:-

Sri T. S. Chockalingam on the 9th January 1966.

Sri K. S. Venkatakrishna Reddiar on the 14th January 1966.

Sri B. Ananthachari on the 17th January 1966.

The members stood in silence for a minute as a mark of respect to the departed souls.

Governor's Address

Sri P. Chandra Reddi, the Governor of Madras addressed both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St. George, Madras at 10 a.m. on Friday, the 28th January 1966. The discussion on the Governor's Address took place in the Assembly for six days on 29th and 31st January 1966 and 2nd, 3rd, 4th and 5th February 1966.

Srimathi P. K. R. Lakshmi Kantam moved the Motion of Thanks. Eight amendments were moved to the Motion of Thanks and they were by leave of the House withdrawn. The Motion of Thanks was adopted.

Panel of Chairmen

On 29th January 1966, Hon. Speaker announced the following Panel of Chairmen for the Eighth Session of the Legislative Assembly:-

1. Sri S. Ramaswamy Naidu.
2. Srimathi P. K. R. Lakshmikantham.
3. Sri C. Chiranjeevulu Naidu.
4. Sri M. V. Karivengadam.
5. Sri T. Karcha Gowder.
6. Sri M. Dhandayuthapani.

Questions

During the period 116 Starred Questions and one Short Notice Question were answered on the floor of the House. Answers to 3 Unstarred Questions were laid on the table of the House.

Adjournment Motions

During the period under review, six notices of motions for the adjournment of the business of the House were received, the details of which are given below:-

(1) On 29th January 1966, the Hon. Speaker read out to the House the notice of motion for the adjournment of the business of the House given by Sri M. Kalyanasundaram to discuss about the failure of the Government to maintain sanitary conditions around the Government Estate, Mount Road, Madras and withheld his consent to raise the same.

(2) On 1st February 1966, the Hon. Speaker read out to the notice of motion for the adjournment of the business of the House given by Sri S. Madhavan and Sri M. Kalyanasundaram to discuss the situation arising out of the alleged fasting by students of the Alagappa College, Karaikudi and withheld his consent to raise the same as it was not a matter for an adjournment motion.

(3) On 3rd February 1966, the Hon. Speaker read out to the House the notice of motion for the adjournment of the business of the House given by Sri K. A. Mathialagan to discuss the situation arising out of the closure of the Coimbatore Spinning and Weaving Mills and withheld his consent to raise the same as in all such matters of industrial disputes there is a special machinery under the Industrial Disputes Act to deal with. Further, the matter did not involve anything; more than ordinary administration of law.

(4) On 4th February 1966, the Hon. Speaker read out to the House the notice of motion for the adjournment of the business of the House given by Sri M. Kalyanasundaram to discuss the situation arising out of alleged lawlessness within the precincts of the office of 'Daily Thanthi' and withheld his consent to raise the same as it was not a matter which could be discussed in the Assembly under an adjournment motion.

(5) On the same day, the Hon. Speaker read out to the House the notice of motion for the adjournment of the business of the House given notice of by Sri M. Kalyanasundaram to discuss the alleged situation of unrest in Vellore arising out of the leasing of land to Church

of South India and withheld his consent to raise the same as it was not a fit subject for discussion under an adjournment motion.

(6)The Hon. Speaker read out on the same day another notice of motion for adjournment of the business of the House given by Sri N. Rajangam to discuss the alleged situation of unrest owing to the stoppage of stipends to the elementary grade teacher students and disallowed the notice as it was a matter of day-to-day administration and also the member could put a short notice question.

STATEMENT MADE UNDER RULE 41 OF THE ASSEMBLY RULES BY MINISTERS.

During the period, five statements were made by Ministers on their attention being called by the members to matters of urgent public importance under rule 41 of the Assembly Rules, details of which are given below:-

<i>Sl.No..</i>	<i>Date on which the statement was made.</i>	<i>Name of members who called the attention.</i>	<i>Minister who made the statement.</i>	<i>Subject matter.</i>
(1)	(2)	(3)	(4)	(5)
(1)	29th January 1966.	Sri T. P. Alagamuth.	Minister for Industries.	Grave crisis prevailing in the match Industry in the State.
(2)	3rd February 1966.	Sri S. J. Ramaswamy.	Minister for Food.	Dullness in procurement of Kichidi (first sort) and Vaiyakundan varieties of paddy harvested this year in certain villages in Chingleput and North Arcot districts.
(3)	4th February 1966.	Sri T. Karcha Gowder and Sri J. Matha Gowder.	Minister for Industries.	Grave crisis prevailing in the tea industry in the Nilgiris district and the heavy loss to the small tea growers and factories due to the power cut imposed by the Government.
(4)	5th February 1966.	Sri M. D. Thiagaraja Pillai.	Minister for Home on behalf of Minister for Food.	Difficulties of agriculturists in Thanjavur district caused by the recent drought, the withering of the Talady crop procurement matters and delay in supply of electricity to filter point tube wells fitted with electric motor pumpsets.
(5)	*5th February 1966.	Sri R. Krishnaswamy Naidu.	Do.	Handicaps experienced by the agriculturists in Srivilliputtur taluk, Ramanathapuram district, due to drought conditions, enforcement of collections of land revenue and certain loans etc.

* A motion under rule 244 of the Assembly Rules for suspension of Rule 41 (3) of the Assembly Rules was moved by the Hon. Leader of the House and carried for making this statement on the same day.

Statement under rule 82 of the Assembly Rules

On the 3rd February 1966, Hon. Minister for Industries made a statement under rule 82 of the Madras Legislative Assembly Rules in regard to the observations made by Sri M. Karunanidhi, M.L.A., on the floor of the Assembly on 31st July 1965 during the discussion on the Madras State Electricity Board Budget for 1965-66 on the purchase of land by the Madras State Electricity Board.

On 5th February 1966, Hon. Chief Minister made a statement under rule 82 of the Madras Legislative Assembly Rules on the situation at Vellore arising out of the leasing of land to Church of South India raised by Sri M. Kalyanasundaram by way of an adjournment motion on 4th February 1966.

Discussion for short duration on an urgent matter of Administration under rule 57 of the Assembly Rules

On 1st February 1966, Hon. Speaker read out the notice under rule 57 of the Madras Legislative Assembly Rules given by Sri M. D. Thiagaraja Pillai to raise a discussion on the agricultural situation in the Thanjavur district and disallowed the same for the following reasons:-

That the notice raises more than one definite issue that though the matter is of sufficient importance, it lacks urgency and that the member will have an opportunity to raise the matter in the course of the discussion on the Governor's Address.

Ordinance

The Madras Essential Articles Control and Requisitioning (Temporary Powers) Ordinance, 1966 (Madras Ordinance 1 of 1966), was promulgated by the Governor on 20th January 1966. This was replaced by the Madras Essential Articles Control and Requisitioning (Temporary Powers) Amendment Bill, 1966 (L.A. Bill No. 1 of 1966).

Legislative Business

OFFICIAL

During the period, the following Bills were introduced, considered and passed on the date noted against each:-

<i>Serial Number.</i>	<i>Bill.</i>	<i>Date of Introduction.</i>	<i>Date of Consideration and passing of.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	The Madras Essential Articles Control and Requisitioning (Temporary Powers) Amendment Bill, 1965.	29th January 1966.	1st February 1966.
2.	The Madras University Amendment Bill, 1966 (L. A. Bill No. 42 of 1965), as amended by the Joint Select Committee.	..	Do.
3.	The Madras General Sales Tax (Amendment) Bill, 1966.	1st February 1966.	Do.
4.	The Madras Gift Goods (Unlawful Possession) Amendment Bill, 1966.	Do.	Do.
5.	The Madras Co-operative Societies (Amendment) Bill, 1966.	Do.	..

On 1st February 1966, the Hon. Minister for Health presented the Report of the Joint Select Committee on the Madras Medical Practitioners' Bill, 1965 (L.A. Bill No. 22 of 1965) and moved that the Bill be withdrawn.

The motion was agreed to and the Bill was withdrawn.

RESOLUTIONS

Official

Hon. Sri G. Bhuvarahan, Minister for Information and Publicity, moved the following resolution on the 2nd February 1966 and the House adopted it:-

" That in pursuance of Sub-section (1) of section 4 of the Madras Panchayats Act, 1958 (Madras Act XXXV of 1958), the House do resolve that the area covered by the Rameswaram Panchayat town in Ramanathapuram district which is an institutional colony be declared to be a Township. "

GOVERNMENT MOTIONS

Suspension of rule 41 (3) of the Madras Legislative Assembly Rules

Hon. Sri M. Bhatktavatsalam, Chief Minister, moved the following motion on 5th February 1966 under rule 244 of the Madras Legislative Assembly Rules:-

"That sub-rule (3) of rule 41 of the Madras Legislative Assembly Rules in so far as it requires that not more than one matter shall be raised under rule 41 at the same sitting be suspended."

The motion was agreed to.

Privilege Matter

On 1st February 1966, Sri M. Kalyanasundaram raised a matter of Privilege in regard to the issue of Madras Ordinance No. 1 of 1966 on 20th January 1966 after the Governor had summoned on 31st December 1965 the Legislature to meet on 28th January 1966.

After hearing the Minister for Industries, the member did not press the matter.

Personal Explanation by a Member

On 5th February 1966, Sri C. G. Viswanathan made a personal explanation under rule 81 of the Madras Legislative Assembly Rules explaining his speech made in the Assembly on 31st January 1966 regarding the Marketing Societies in Chingleput district.

Presentation of the Reports of the Committees

The following reports were presented to the House on the dates noted against each:-

<i>Serial Number.</i>	<i>Reports.</i>	<i>Date of presentation.</i>
(1)	(2)	(3)
1.	Report of the Joint Select Committee on the Madras University (Amendment) Bill, 1965 (L.A. Bill No. 42 of 1965).	29th January 1966.
2.	Report of the Joint Select Committee on the Madras Medical Practitioners Bill, 1965 (L.A. Bill No. 22 of 1965).	1st February 1966.

Papers Laid on the Table of the House

During the period under review 124 papers were laid on the table of the House, details of which are given below:

A. Statutory Rules and Orders	...	106
B. Reports Notifications and other Papers	...	18

		124

C. D. NATARAJAN
Secretary